# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

INDEX

<u>P.A/T.A No. 128/2004</u>

<u>R.A/C.P.No.</u>

<u>E.P.M.A.No. 4.8/2004</u>

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SECTION OFFICER (Judl.)

# FORM NO.4 (SEE RULE #2) CENTRAL ADMINISTRATIVE TRIBUNAL GUVIAL TI BENCH

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Vice-Chairman

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Member

Vice-Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 128 of 2004.& Misc. petition No. 48 of 2004.

Date of Order: This, the 6th Day of December, 2004.

( At Shillong ).

THE HON'BLE SHRI JUSTICE R. K. BATTA, VICE CHAIRMAN.

THE HON'BLE SHRIK. V. PRAHLEMAN, ADMINISTRATIVE MEMBER.

Sri Nripendra Nath Singh S/o Late Ram Kripal Singh Wireless Operator, I.S.P.W. Station Shillong, Meghalaya. . . . . Applicant.

By Advocate Mr.R.Goswami.

#### - Versus -

- 1. Union of India
  Represented by the Secretary
  to the Government of India
  Department of Home Directoreate
  of Co-ordination, New Delhi-110003.
- 2. The Director police Telecommunication Directorate of Co-ordination (police Wireless), Block No.9, C.G.O. Complex, Lodni Road New Delhi 110 003.
- 3. Extra- Assistant Director (A) (Administration), Directorate of Co-ordination (Police Wireless) Block No.9, C.G.O. Complex Lodhi Road, New Delhi-110 003.
- 4. The Joint Director (λdministration), Directorate of Co-ordination (Police Wireless) Block No.9, C.G.O. Complex Lodhi Road, New Belhi 110 003.

By Mr.A.Deb Roy, Sr. C.G.S.C.

### ORDER (ORAL)

#### BATTA, J.(V.C.):

We have heard Mr. R. Goswami, learned Advocate for the applicant as well as Mr.A.Deb Roy, learned Er.C.G.S.C. for the respondents at length.

2. We neither find any reason for condoning the delay nor find any memit whatsoever in the Original Application.

The ground on which the condonation is sought is that he was suffering from various physical as well as mental problems

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. . . Respondents.

since the date of absence from 1992 and that he was under treatment of various doctors. Some medical certificates have been annexed with the O.A. but a perusal of the said certificates would show none of the said certificates mentioned any illness. It is pertinent to note that the applicant had remained absent from duty from 14.9.1992 to 14.7.1996 and again from 23.7.1996 to 23.3.1998.

- 3. The respondents in their reply have categorically stated that the applicant did not submit any medical certificate of Govt. hospital regarding his mental disorder. It is further stated that at the time of joining the applicant did not submit any medical certificate or fitness certificate. An enquiry hase been conducted against the applicant and notice has been sent in the newspaper and after complying with all principles of natural justice, the period of absence was treated as "DIES NON".
- 4. On the basis of the materials on record, we do not find geither any justification for condonation of delay for max any case whatsoever for interference on the merits of the case. The condonation application as also the O.A. is at the admission stage itself hereby dismissed summarily/with no order as to costs.

( K.V.PRAHLADAN )
ADMINISTRATIVE MEMBER

( R.K.BATTA ) VICE CHAIRMAN

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#### SYNOPSIS & THE LIST OF ENCLOSURES OF THE CASE :-

This application is filed against the Order dated 18-04-2003 by which the appeal of the respondent was found to be rejected by the respondent.

The applicant was absent from his duty in two spells from 14-09-1992 to 14-07-1996 and again from 23-07-1996 to 23-03-2003 and accordingly an inquiry was conducted against the petitioner Sri Singh, Wireless Operator vide Directorate's Order No.A-13011 / 1 (N-83) / 92-Admn. dated 21-05-1997, it was held vide order dated 27-07-1998 that the said period have to be treated as " DIES NON ". Whereas on physical and mental ground the period of absence cannot be treated as " DIES NON " as prescribed under the provisions of C.C.S. (Leave), (Pension) and other relevant rules as well as the decision of the Hon'ble Supreme Court. Therefore, this application is made bonafide and for treating the said period of absence as Extra-Ordinary Leave and to quash the order dated 27-07-1998, 15-02-1999 & 18-04-2003.

- 1. Annexure-A Order dated 18-04-2003
- 2. Annexure-B " 15-02-1999
- 3. Annexure-C " " 27-07-1998
- 4. Annexure-D Appeal dtd. 04.10.1999 ? Rosel
- 5. Annexure-E Petition dtd. 31-03-2002 2003
- 6. Annexure-F (Series) Medical Certificates. (Nethor)

केन्द्रीय प्रदासनिक अधिकरण Central Administrative Tribunal

2 5 MAY 2004

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IN THE CENTRAL CADMINISTRATIVE JRIBUNAL, GUWAHATI BRANCH, GUWAHATI.

Original Application No. 128 of 2004.

SRI NRIPENDRA NATH SINGH
Son of Late Ram Kripal Singh,
Wireless Operator, I.S.P.W. Station.
Shillong, Meghalaya.

.... Applicant.

- Versus -

- Union of India
   Represented by the Secretary, to the Government of India,
   Department of Home Directorate of Co-ordination, New Delhi-110003.
- 2. The Director
  Police Telecommunication,
  Directorate of Co-ordination
  (Police Wireless), Block No.9,
  C.G.O. Complex, Lodhi Road,
  New Delhi-110003.
- 3. Extra Assistant Director (A)
   (Administration), Directorate of

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Co-ordination (Police Wireless),
Block No.9, C.G.O. Complex,
Lodhi Road, New Delhi-110003.

4. The Joint Director
(Administration), Directorate of
Co-ordination (Police Wireless),
Block No.9, C.G.O. Complex,
Lodhi Road, New Delhi-110003.

.... <u>Respondents</u>

# 1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :-

i) This application is made for consideration of the period of absence of the petitioner from "DIES NON" to extra-ordinary leaves. The Order dated 18-04-2003 passed by the Respondent No.3, the order dated 27-07-1998 passed by the Respondent No.4 and also the Order of Memorandum dated 15-02-1999 of the Respondent No.1 which has made the period of absence during 14-07-1992 to 14-07-1996 and from 23-07-1996 to 23-03-1998 treated as "DIES NON".

Copies of the Order dated 18-04-2003, 15-02-1999 (including the Inquiry Report), 27-07-1998 are annexed herewith and marked as Annexures-A, B & C respectively.

#### 2. JURISDICTION :-

That the applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

#### 3. LIMITATION :-

That the applicant declares that the cause of action arose on 18-04-2003 and this application is made along with a condonation petition, within the period of limitation as has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

#### 4. FACTS OF THE CASE :-

That the applicant is originally from Champna i) Village of Bairia, Post Office - Bairia in the district of Ballia, Uttar Pradesh. He joined as Wireless Operator under the Directorate of Co-ordination Police Wireless and posted at Aizawl in 1985. He was transferred I.S.P.W., Shillong in 1987 and again transferred D.C.P.W. in Delhi in the year 1990. Again, in 1992, he was transferred to I.S.P.W., Lucknow. When he came Shillong for some domestic offer, he met with accident and became unbalanced of his mind. Since been undergoing mental treatment. Since the he has day of his accident in Shillong, he has been taking Medicines as prescribed by the Medical & Health Officer, Shillong and also using Tribal Medicines as prescribed by a Khasi Doctor namely, Mrs. G.D. Passah, Khasi Dawai Kynbat, Shillong and now he got improved by continuous use that medicine.

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- ii) That in 1996, the applicant was charge sheeted and the formal Departmental Enquiry was held against the petitioner under the Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 the charges were as follows:
- (1) He remained absent from 14-09-1992 to 14-07-1996 on the ground that he met with an accident and could not inform Head Guarters or Station Superintendent, I.S.P.W. Station, Lucknow because of his unbalanced mind he had after accident.
- (2) He joined back on 15-07-1996 but again went on 2 days C/L w.e.f. 18-07-1997 to collect Tribal Medicine from Shillong and not reported duty as on 12-01-1998 i.e., upto the date of inquiry. Subsequently he forwarded medical certificate in original (which is placed at Flag B). The Doctor has certified for the period 14-09-1992 to 14-07-1996 and also from 18-07-1996 to the date of certificate i.e., 06-02-1998.

The applicant was imposed punishments vide order dated 27-07-1998 as under -

(1) Reduction to three stages in the time scale of pay for three years and he will earn

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increments of pay during the period of such reduction. On expiry of such period, the reduction will not have the effect of postponing the future increments of his pay.

The period of unauthorised absence of the said Shri N.N. Singh, Wireless Operator, with effect from 14-09-1992 to 14-07-1996 and from 23-07-1996 to 23-03-1998 will be treated as "DIES NON" under Govt. of India decision I below Rule 25 of C.C.S. (Revised) Leave Rules, 1972.

before the appropriate authority on 04-10-1999 for the retrospective commutation of the said absence without leave into Extra - Ordinary Leave. The applicant again submitted another reminder application dated October, 2001 for consideration of his the appeal he has already submitted but due to non-consideration of the said appeal in time the applicant submitted an application dated 31-03-2003 with a prayer for permission to approach higher authority / Court since the applicant received no reply against his appeal.

A copy of the appeal dated 04-10-1999 and another petition dated 31-03-2003 are annexed herewith and marked as <u>Annexures-D & E</u> respectively.

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iv) That the applicant begs to state that the applicant has been transferred to Kohima from his present post at Shillong by the Respondent No.3 vide Office Order Part-II (No.35/2004) dated 27-02-2004. The applicant is thereby directed to relieved latest by 01-05-2004 the said transfer order is under challenge by filling O.A. No.101/2004 which is now pending in the Central Administrative Tribunal at Guwahati.

mental disorder since the day of his accident as stated earlier. He is still undergoing treatment under Dr. J.S. Rana (M.B.B.S., M.D.) for his Exogenous Dysploric Disorder with Sometization Terecipitated as well as he has been regularly taking Tribal Medicines as prescribed by Mrs. G.D. Passah, Khassi Dawai Kynbat, Shillong. He is still taking regularly Tribal Medicines as prescribed by the said Doctor and has to report for regular check-up in every two weeks. Earlier he was treated by Dr. T.K. Roy, M.B.B.S. for quite long time.

Copies of Medical Certificates issued by the doctors are enclosed herewith and marked as <u>Annexure-F</u> series.

vi) That the applicant begs to state that non consideration of his prayer as has been made through
various representations to the respondents has not only

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increase his mental pressure but also it has violated the law of natural justice.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :-

- I. For that, the action of the Respondent Authority in passing the impugned Order dated 18-04-2003, 15-02-1999 and 27-07-1998 and non consideration of the prayer for retrospective commutation absence from 14-09-1992 to 14-07-1996 and from 23-07-1996 to 23-03-1998 to Extra-Ordinary Leave on medical certificate under Rule 32 (6) of the Central Civil Service (Leave Rules), 1972, has made him bound to file this application to get justice.
- II. For that, the inquiry officer in his Inquiry
  Report came to the "conclusion" that while it
  was a fact that he was absent from duty " for
  a long time ", it was also a fact that he was
  " Physically and mentally unfit " to attend
  duty. Thus no willfulness in his absence from
  duty was established in the departmental
  inquiry the report whereof was accepted by
  the Disciplinary Authority (in short D.A.).
- III. For that, the applicant begs to state that
  the fact that he remained absent from duty
  due to the accident, he met with and "could

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not inform " the Head Quarter or the Station Superintendent, I.S.P.W. Station, Lucknow due to mental imbalance. It has been clearly mentioned in Charge No.1 itself. That the applicant submitted medical certificates, in original, to the authority as has been mentioned in Charge No.2. Thus his absence duty and failure to from inform the authorities about his accident due to mental imbalance caused by the intensity of shock suffered from accident, were both compulsive and were wholly beyond his control at that time. The inquiry report has established these facts.

For that, neither in the two charges as mentioned in the I.O.'s report nor in the D.A.'s order dated the 27th July, 1998 mentioned has been made of any willfulness of his absence. It is respectfully pointed out that the absence, from duty was compulsive and beyond his control and accordingly called for no punishment.

V. For that, under Rule 24 (3)(a) of the C.C.S.

(Leave) Rules, 1972, a Government Servant who has taken leave on medical certificate of illness cannot return to duty until declare fit on medical certificate of fitness. In

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IV>

that case, the leave sanctioning authority is left with no option but to grant the leave as due and admissible, to the Government Servant. Since the medical certificates furnished by the applicant regarding his physical and mental unfitness were accepted it could not, in rule and law, be held that his absence from duty was either unauthorised or willful. Since also no " second medical opinion " on the medical certificates furnished by him, was obtained. Facts certified in the medical certificates, stood absolute and ipso facto strike down the punishments ordered by the D.A. in his order dated the 27th July, 1998, as the punishment would appear to be untenable being contrary to facts as medically certified by registered physicians.

VI. For that as mentioned in paragraph 5 of the D.A.'s order dated the 27th July, 1998, his absence from duty was in two spells intervened by a brief period of duty, as shown below:

- i) From 14-09-1992 to 14-07-1996 (3 years 10 months)
- ii) From 23-07-1996 to 23-03-1998 (1 year 8 months).

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VII. For that thus his absence from duty which was medically certified illness, was continuously for 5 years (casual leave is not treated as leave but is deemed as duty). view this, treatment of his absence for two separate periods of 14-09-1992 14- 07-1996 and from 23-07-1996 to 23-03-1998 which are individually less than continuous 5 years, as " DIES NON " was irregular being violative of Rule 24 (3)(a) of the C.C.S. (Leave) Rules, 1972 and ought, therefore, be set right by grant of Extra-Ordinary Leave on medical certificates, on the ground, among others, that no willfulness in his absence from duty has been proved in the inquiry conducted against him.

- VIII. For that, the term " DIES NON " connots break in service but in this particular case, the Hon'ble Supreme Court in a pleathora of decisions has held that absence from duty on the ground of physical and mental cannot be treated as " DIES NON ".
- IX. For that, the impugned Transfer Order dated 27-07-1998, 15-02-1999 & 10-04-2003 have been passed most mechanically on the basis of irrelevant and extraneous consideration. There has been total non application of mind to the relevant factors and therefore, total

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non application of the said action of the authority is disproportionate, excessive and arbitrary and hence liable to be set aside and quashed.

X

- X. For that, the impugned Order dated 27-07-1998
  15-02-1999 and 18-04-2003 clearly reflects
  non application of mind and therefore it
  warrants the tribunals interference.
- XI. For that, in any view of the matter the impugned Order dated 27-07-1998, 15-02-1999 and 18-04-2003 are not sustainable in law and as such the same is liable to be set aside and quashed.

#### 6. DETAILS OF REMEDY EXHAUSTED :-

There is no other remedy except filing this application before this Hon'ble Tribunal.

#### 7. MATTER NOT PENDING IN ANY OTHER COURT/TRIBUNAL :-

That the applicant declare that he has not that he has not filed any other application before any Court/Tribunal.

#### 8. RELIEF PRAYED FOR :-

It is, therefore, prayed that Your Lordships would be pleased to admit this application, issue a notice upon the respondents to show cause as to why the impugned Order dated 27-07-1998,

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15-02-1999 & 18-04-2003 issued under the signature of the respondent authority, Department of Co-ordination (Police Wireless) (Annexures-A,B & C), passed by the Ministry of Home Affairs, Government of India should not be set aside and upon cause / causes being shown and after hearing the parties be pleased to set aside and quashed the Order dated 27-07-1998, 15-02-1999 and 18-04-2003 (Annexures-A, B & C) and also to treat the said period of absence Extra-Ordinary Leave and to quash the order passed by the authority treating the said period as "DIES NON" and / or pass such further or other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the applicant as in duty bound shall ever pray.

#### 9. INTERIM ORDER, IF ANY PRAYED FOR :-

Pending disposal of the Original Application, Your Lordships may be further pleased to stay the impugned Order dated 27-07-1998, 15-02-1999 and 18-04-2003 passed by the respondent authority.

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### 10. PARTICULARS OF THE POSTAL ORDER :-

Postal Order NO. :- 716389508

Date of issue :- 205,09

Issued from :- G.P.O. Guwahati

Payable at Guwahati. — 0.-

#### 11. DETAILS OF INDEX :-

An index showing the particulars of the documents is enclosed.

#### VERIFICATION

I, Sri Nripendra Nath Singh, son of Late Ram Kripal Singh, aged about 54 years, Wireless Operator, I.S.P.W. Station, Shillong, Meghalaya, do hereby verify and declare that the statements made in this aforegoing paragraphs are true to my knowledge and belief.

And I sign this verification on this the  $25\,\mathrm{th}$  day of May, 2004 at Guwahati.

Morpedon Math ( SIGNATURE.

Affidavit....

#### AFFIDAVIT

- I, Sri Nripendra Nath Singh, son of Late Ram Kripal Singh, aged about 54 years, Wireless Operator, I.S.P.W. Station, Shillong, Meghalay, do hereby solemnly affirm and state as follows :-
- That I am the petitioner in this case and 1. acquainted with the facts and circumstances of case and I am competent to swear this affidavit.
- That the statements made in this affidavit 2. in the paragraphs 1-11 (Fart) to are true to my knowledge and those made in the paragraphs 1 to 5 being matter of records are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 25 th day of May, 2004 at Guwahati.

Identified by

DEFONENT.

Solennly afterned by the Deponent

before me Who is identified by ADIC AHMED

AbrocATE Randperound.

ANNEXURE - A

No. A 13019/1(N-88)/92-Admn.I Government of India Ministry of Home Affairs Directorate of Coordination (Police Wireless)

> Block No., 9, CGO Complex, Lodhi Road, New Delhi-110003 Dated 6/4 April, 2003

## MEMORANDUM

Appeal against the penalty order in respect of Shri N.N. Subject::-Singh, Wireless Operator.

With reference to his application dated 31/3/2003 on the above mentioned subject and to informed Shri N.N. Singh, Wireless Operator of this Directorate that his appeal has already been rejected by the appellate authority vide Dte's memo of even number dated 15/2/1999. Howver, a photo copy of the same enclosed herewith.

Encl:- As above

(ASAD ZIA)

EXTRA ASSISTANT DIRECTOR (A)

Shri N.N. Singh, Wireless Operator, ISPW Station,

Shillong.

DCDW

0856137

No. A 13019/1(N-B3)/92 -Admn.l Government of India Ministry of Home Affairs Directorate of Coordination (Police Vireless)

> Block No. 9 CGO Complex New Dolhi-3 Dated With Fab., 99

#### HEMORANDUM

Subject: Grant of leave in lieu of Dies-Non in respect of Shri

With reference to his appeal dated 17.08.1998 on the above mentioned subject, the undersigned being the appellate above mentioned subject, the undersigned being the appellate nuthority informs Shri N.N. Singh, Wireless Operator of this Directorate that his request has been carefully scrutinised, but Directorate that his request has been carefully scrutinised, but I do not find any reason to the prayer of Shri N.N. Singh, I do not find any reason to the prayer of Shri N.N. Singh, Uireless Operator being acceded to Accordingly the appeal of the said official has been rejected.

A Composition

DIRECTOR POLICE TELECOMMUNICATIONS
APPELLATE AUTUBRITY

To

Shrigh. N. Singh. Wireless Operator, ISPUSTATION, Shillong. of Char

Report on the enquiry conducted against Shri N.N. Singh. W/Opr.vhde Directorate's order No. A-13011/1(N-83)/92-Admn.i dated

The date of enquiry was fixed on 12.1.98 at Hqrs. Shri N.N. Singh, W/Opr. appeared in person on that day at 1500 hrs. as scheduled while Shri S.K. Malhotra, Asatt.Director as presenting officer was also present.

N.N. Singh has given his statement which is recorded and placed in original at (Flag 'A').

In fact there are two charges against him.

No.1 :- He remained absent from 14.9.92 to 14.7.96 on the ground that he met with an accident and could not inform Hqrs. or Station Supdt. ISPW Station, Lucknow because of his unbalance mind he had after the accident.

No.2:— He joined back on 15.7.96 but again went on 2 days C/L w.e.f. 18.7.96 to collect tribal medicines from Shillong and not reported duty as on 12.1.98 i.e. upto the date of enquiry.

Subsequently he forwarded medical certificate in original which is placed at (Flag 'B'). The postor has certified for the pariod 14.9.92 to 14.7.96 and also from 18.7.96 to the date of certificate i.e. 06.2.1998.

Subsequently a TP message was received from Shri N.N.Singh-W/Opr. (Placed at 'C'). Where he states that he had joined duty at ISPW Station Lucknow from the F/N of 23.3.98. This has been confirmed from EAD, Lucknow on Hot line.

Conclusion: The charges that Shri N.N. Singh remained absent from duty unauthorisedly for a long time has been agreed by him with the excuse that he was physically and mentally unfit.

W

Ho. Asizo19/1/14- Bz;/97-Admn.I

Government of India

Ministry of Home Affairs

Firstorius of Co-ordination

(Police Wireless)

Block No.9, CBO Complex,
Lodhi Road, Nam Belni-J.,
Dated the 7-1/1/11/1, 1990.

Shri N.M. Singh, Wireless Deparator, of this Directorate near norted at ISPW Stition, Lucknow is informed that he absented nimed! from duty who if 14,00.92 to 14,07.76, and 23.07.76 to 23.07.76 without prior permission/sanction of leave which is a serious lapse on his part. The matter has been viewed seriously and it has been decided that his entire period of unauthorized absence whose mentioned be treated as "DIES NOW" under Goyt of India, decision I below Rule 25 (2) of CCS (Revised Leave). Rules, 1972 for wilful and unauthorized absent from duty.

CRDER

"Wilful absence from duty, even though not covered by grant of leave, does not entail loss of Lieu. The period of absence not covered by grant of leave; shall have to be treated as "DIES NON" for all purpose, via increment, leave and pension. This may however, not be constitued an " Broak of mervice"

(M & POPLI)

Shri N.N. Singh, Wireless Operator, through Ektra Asstt. Director, Lucknow,

Accounts Officer, DCPW with the request that any payment on account of Pay and Allowance i.e availed LTC (if he availed LTC before completion of year may be recoveed accordigly.

Entra Apatic Director, ISPW Station, Lucknow.

ACR Dossiers of the individual concerned/personal file/Service Dos. // Acristal concerned/personal Service Book of the Official concerned. Hindi Officer, DDPW. Assistant Director (Comn.).

CH'S POFLIS JOINT DIRECTOR

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The Director of police Telecommunications, Directorate of coordination (Police Wireless) Block No.9, C.G.G.complex ,Lodki Road,

Sub: Appeal for retrospective commutation of the periods of absence without leave into extraordinary leave under Rule 32(6) of the central civil mervices (Leave) Rule 1972 Read with Rule 12 of the said CCS (Leave) Rules 1972

Most Respected Sir,

The came in brines

- Willia 1996 , I was charge- sheeted and a formal departmental enquiry under Rule 14 of the central civil services (classification control and Appeal) Rules 1965 was held against me. Shri H. Sutradhar Deputy Director an Inquiry officer , in his inquiry report dated the 24th March ,1998 (copy enclosed marked Annexure A) mentioned the charges against me, as follows:-
  - Mo.1: He remained absent from 14.9.92 to 14.7.95 on the ground that he mot with an accident and could not inform Hqrw. or Station Superintendent I.S.P.W Station , Lucknow because of his unbalanced mind he had after accident.
  - Mo.2: He joined back on 15.7.96 but again went on 2 days C/L w.e.f.18.7.97 to collect tribal medicine from Shillong and not reported duty as on 12.1.98 i.e. up to the date of inquiry. Subsequently be forwarded medical Certificate in original ( which is placed at Flag B) The doctor has certified for the period 14.9.92 to 14.7.96 and also from 18.7.96 to the date of certificate i.e. 26.2.1998.
- admn. I dated the Exth July , 1998 ( copy enclosed marked procedure B) has however, shown my absence in two spells from 14.09.1992 to 14.07.1996 and again from 23.07.1996 to 23.03.1998 and impused punishments as under 1
  - (i) Reduction to three stages in the time scale of pay for three years and he will earn increments of pay during the period of such reduction. On expiry of such period, the reduction will not have the effect of postponing the future increments of his pay.
  - (11) The period of unauthorised absence of the Gald Shri N.N. Singh, Wireless Operator, with effect from 14.89.1992 to 14.87.1996 and from 23.87.1996 to 23.83.1998 will be treated as discusor under gove. of India decision I below Rule 25 of CCS (Revised) Leave Rules, 1972.

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The anguary officer ( an chort 10) in his Inquiry Report (Annexure A) came to the " conclusion " that while it was a fact that I was absent from duty " for a long time ",it was also a fact that I was "Physically and mentally unfit" to attend duty. Thus no wilfulness in my absence from duty was established in the departmental inquiry the report whereof was accepted by the disciplinary authority (in short

- The fact that I remained absent from duty due to the accident (6) I met with and "could not inform " the headquarter or the Station Superintendent, I.S.P.W. Station , Lucknew due to mental imbalance has been clearly mentioned in charge Mo.1 itself. That I submitted medical certificates, in original, to the authority has been mentioned in charge No.2. Thus my absence from duty and failure to inform the authorities of my accident due to mental imbalance caused by the intensity of shock suffered from accident, were both compulsive and were wholly beyond my control then. The inquiry report has empleated a satural throngs teather.
- Neither in the two charges as mentioned in the IO's report (Annexure Al nor in the D.A's order dated the 27th July, 1998 (Appexure B) mentioned has been made of any wilfulness, it is respectfully pointed out. In the absence, therefore of the element of willedings, my distinct from duty was compalative and beyond my control and called for no punishment.
- Under Rule 24(3)(a) of the CCS (Leave) Rules 1972,a Government servant who has taken leave on medical certificate of illness ((1) cannot return to duty until declare fit on medical certificate of fitness. In that case, the leave sanctioning authority is left with no option but to grant the leave as due and admissible, to the Government servant. Since the medical certificates furnished by me regarding my physical and mental unfitness were accepted it could not, in rule and law, by held that my absence from duty was either unauthorised or wilful. Since also no "second medical opinion" on the medical certificates furnished by me , was obtained , Facts certified in the medical certificates , stood absolute and ipso facto strike down the punishments ordered by the D.A.in his order daked the 27th July ,1998, ( Annexure B) as the punishment would appear to be untenable being contrary to facts medically certified.
  - As mentioned in para 5 of the D.A's order dated the 27th July, 1998, my absence from duty was in two spells intervened by a brief period of duty, as shown below :-
    - (1) From 14.09.1992 to 14.07.1996 (3 Years 10 months)
    - (ii) From 23.07,1996 to 23.03.1998 ( 1 Year 8 months)

Thus my absence from duty which was a medically certified illness, was not continuously for 5 years (casual leave is not treated as leave but is deemed as duty): in view this, treatment of my absence for the two separate periods of 14.09.1992 to 14.07.1996 and from 23.07.1996 to 23.03.1998 which are individually less than

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Atinuous & years, as dies non was irregular being violative of file 24(3) a) of the CCS (Leave) Rules, 1972 and aught, therefore, be set right by grant of Estraordinay leave on medical certificates, on the ground, among others, that no wilfulness in my absence from duty has been proved in the inquiry conducted against me.

Prayers

04. I beg, threfore, most humbly and respectfully pary that you would be graciously pleased to retrospectively commute the periods of my absence from 14.09.1992 to 14.07.1996 and from 23.07.1996 to 23.03.1998, to extraordinary leave on medical certificate under Rule 32.6) of the CCS (leave) Rules 1972 and save me from the loss of my qualifying service for the purposes of pension. In this connection, I beg to add that under the provision of Rule 21 of the CCS (Pension) Rules 1972, Extraordinary Leave granted on medical certificates, counts for qualifying service for pension whereas diesnon does not. Hence is my appeal for granting me extraordinary toave, I beg further to add that the inquiry against me has conclusively established, based on accepted medical certificates, that my absence was compulsive and not wilful. Hence the Government of India's decision No. (1) below Rule 25 of the CCS (Leave) Rules 1972 could not have regulated my case.

With the submissions as above I remain Sir, in eager expectation of your tayourable order as prayed for by me.

With respectful regards.

4th October, 1999

Encl : Armediare A and B

Yours faithfully,

Nu pada Math

( M N SINGH )
Wireless Operator
1.8.P.W Station
Shillong.

Copy Submitted to the :

- (1) The Joint Secretary (Police) Ministry of Home Affairs North Block, New-Delhi.
- (2) The Director,
  Directorate of Coordination
  (Police Wireless)
  Ministry of Home Affairs
  CGG Complex, New Delhi -3

Mirector, 1162 Directorate of Coordination (Police Wireless) Ministry of Home Affairs CGO Compilms, New -Dellis -3

(Through Proper Channel)

Sub : Prayer for Permission to approach Higher Authority / Courtsince No reply is received till date in the referred subject:

Ref : My application Dated 4th October 1999 and Remainder Dated October 2001 regarding Appeal for retrospective commutation of absence without leave into Extra ordinary Leave :-

Respected Sir,

to my applications recorded above I most humbly and respectfully pary that you would be graciously pleased to retrospectively commute the periods of my absence from 14.09.1992 to 14.07.1996 and from 23.07.1996 to 23.03.1998, to extraordinary leave on medical certificate under Rule 32.6) of the CCB (Leave) Rules 1972 and save me from the loss of my qualifying service for the purpose of pension. In this connection, I beg to add that under the provision of Rule 21 of the COS (Pension) Rules 1972, Extraordinary Leave granted on medical certificate, counts for qualifying service for pension whereas diesnon does not. Hence is my appeal for grating me extraordinary, least, I beg further to add that the Inquiry against me has conclusively established, based on accepted medical certificates, that my absence was compulsive and not wilful. Hence the Goyt of India's decision No. (1) below Rule 25 of the CCS (Leave) Rules 1972 could not regulated in my case.

I further request that this act of genrocity I will be able to get minimum pension as I am an old man of 53 years and I juined this Directorate in 18.70.1985 so I can mange my livilyhood awafulry in my Old age with my wife and Children.

I understood that further NO reply is received to my prayer in standard received to approach the hagher southers take / court.

Thanking you for anticipation,

Yours faithfully

Minipada Math

CHEMIE MIND Wireless Operator.

ISPW Station Shillong

Shillong Dtd 31-3-2003

1(1) Copy of Application Dated 4-10-99

(2) Copy of Remander Dated Oct. 2001

(3) Copy of Appendix - A (4) Copy of Appendix - B